

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP 56/99 in OA 119/99

DATE OF ORDER : 24.8.1999.

Between :-

V.Laxminarayana

... Petitioner/Applicant
And

1. Sri K.Radhakrishnaiah,
S/o Late K.Venkatesubbaiah,
aged 56 years,
Supdt. of Post Offices,
Cuddapah Division, Cuddapah.

... Contemnor/Respondents

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Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondent : Shri B.N.Sharma, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri Krishna Devan for the applicant and Sri B.N. Sharma for the Respondents.

2. An interim order was passed in this OA on 22.1.1999 which reads as under :-

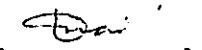
IN the meantime, the respondents are directed not to disturb the status-quo prevailing as on today. This interim direction shall remain in force till further orders. It is also hereby directed that the respondents shall not recover the damage rent by way of deduction from salary till this OA is disposed of.

The learned counsel for the applicant submits that the normal rent of Rs.97/- should only be deducted even for the month of January, 1999 but not up to the date of passing of the interim order. We see a point in this argument. Hence the respondents should return back the amount of Rs.1,845/- deducted from the applicant's salary and to collect only Rs.97/- as normal rent for the month of January, 1999. The above repayment to the applicant is subject to the outcome of this O.A. as stated in the interim order dated 22.1.1999.

3. The amount as above should be returned to the applicant within a month from the date of receipt of a copy of this order.

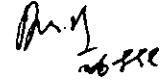
4. C.P. is disposed of. No costs.


(R. RANGARAJAN)
Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 24th August, 1999.
Dictated in Open Court.

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